

### Social security schemes

2964. DR. E.M. SUDARSANA NATCHIAPPAN:

SHRI SANTOSH BAGRODIA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that an adequate social security cover is still not provided for more than 500 million people in the country; and

(b) whether Government plans to introduce schemes for these millions of people left with no social security cover?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) The Government is already implementing a variety of schemes for providing social security to the people in the country such as:—

- (1) Swarna Jayanti Shahari Rozgar Yojana (SJSRY).
- (2) National Social assistance Programme (NSAP) which comprises of
  - (i) Indira Gandhi National Old Age Pension Scheme (IGNOAPS)
  - (ii) National Family Benefit Scheme (NFBS)
  - (iii) Annapurna
  - (iv) Indira Gandhi National Widow Pension Scheme (IGNWPS)
  - (v) Indira Gandhi National Disability Pension Scheme (IGNDPS)
- (3) Provision of Provident Fund Benefits, Pension and Monetary Assistance under the Employees' Provident Funds and miscellaneous Provisions Act, 1952.
- (4) Provision of health care and cash benefit payments in the case of sickness, maternity and employment injury under the Employees' State Insurance Act, 1948.
- (5) Welfare funds for certain occupational groups of unorganised sector workers for providing health and medical care, housing assistance, scholarship to the children of beneficiaries and recreation.
- (6) Schemes for rural poor including landless labourers such as Swarnjayanti Gram Swarajgar Yojana, Sampoorana Grameen Rojgar Yojana and Pradhan Mantri Gram Sadak Yojana.
- (7) Employment guarantee under National Rural Employment Guarantee Act, 2005.
- (8) Provisions for different sections of unorganized workers on matters relating to (a) life and disability cover, (b) health and maternity benefit, (c) old age protection under the Unorganized Workers' Social Security Act, 2008.

2. In addition, there are schemes for providing various facilities to older persons and persons with disabilities as well as rehabilitation of victims of substance (Drugs) abuse.

#### **Post-matric scholarships**

2965. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether it is a fact that proposal submitted by the State Government of Maharashtra for assistance under the post matric scholarships for the OBC have been pending in his Ministry since the year 2004;

(b) whether he is aware of the hardship caused to the students by this delay; and

(c) by when all these pending claims would be finalized?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Government of Maharashtra had sent a proposal for grant of Rs. 200 crores under the Post-matric Scholarship Scheme for OBC students for the year 2004-05. However, because of non-receipt of utilization certificate in the prescribed proforma for Rs. 4.39 crore released in 2001-02 along with details of corresponding physical and financial achievements as well as physical target for 2004-05, no funds could be released to the State Government of Maharashtra during the year. Proposals of State Governments for central assistance under the [Scheme are received and considered on year-to-year basis, depending upon availability of funds. A total assistance of Rs. 43.07 crore has been released during the period 2005-06 to 2008-09 to the State Government of Maharashtra. As regards the year 2009-10, complete proposal is awaited from the State Government.

#### **Funds for scholarships**

†2966. SHRI RAGHUNANDAN SHARMA : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) by when Central Government would provide 50 per cent amount to States to enhance their limited financial provisions since the rates of State scholarships up to secondary level are very low;

(b) whether, under post-matric scholarship scheme, annual income limit for students of Scheduled Castes has been fixed to be Rs. 1 lakh by the Central Government, leaving many students of middle income group deprived of scholarships;

(c) the measures taken therefor; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Under the scheme of "Pre-matric scholarship for children of those

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†Original notice of the question was received in Hindi.